

Information note to the Press (Press Release No. 18 /2014)

For Immediate Release

Telecom Regulatory Authority Of India

TRAI releases "The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014"

New Delhi, 07th April, 2014: The Telecom Regulatory Authority of India (TRAI) today issued the "The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014", prescribing a further deterrent against misuse of telecom resources for soliciting business.

2. The Telecom Regulatory Authority of India issued the Telecom Commercial Communications Customer Preference Regulation, 2010 (6 of 2010) dated the 1st December, 2010 to provide an effective mechanism for curbing Unsolicited Commercial Communications (UCC). These regulations have been amended from time to time to tighten the regulatory framework.
3. One of the major provisions of The TCCCP (Thirteenth Amendment) Regulations, 2013, which was issued on 22nd August, 2013, is disconnection of all telecom resources, after second notice, of entities for which commercial transactions have been solicited.
4. Some of these entities have represented to the Authority requesting for reconnection of their disconnected resources as per the provisions of regulation 19A of the TCCCP Regulations, 2010. The Authority had noted the various measures taken by these entities, by their channel partners, dealers, agents etc. in order to comply with the regulations. After examination, wherever the Authority was satisfied about such measures, the Authority had ordered reconnection of disconnected telecom resources of such entities, except the resources which were used for originating UCC.
5. To streamline the reconnection procedure for such entities, the Authority, through these regulations, has prescribed a reconnection charge of Rs.500/- per telecom resource (subject to a maximum of Rs.5,00,000/-) to be collected from these entities. These charges will create a further deterrent against

misuse of telecom resources for soliciting business apart from meeting administration costs. The entities will have to represent to TRAI within thirty days.

6. The "The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014" have been placed on TRAI's website (www.trai.gov.in). For any further clarifications please contact Mr. A.Robert J. Ravi, Advisor (CA&QOS) on 011-23230404 or e-mail: advqos@traigov.in.


(Sudhir Gupta)
Secretary